

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I
(through web-based video conferencing platform)

Item No. 109

CP(IB) No. 13/Chd/Pb/2023

IN THE MATTER OF:

DN Solutions Co. Ltd.

...Petitioner

Vs.

Marshall Machines Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 12.02.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Kaustubh Prakash, Advocate
For the Respondent : Mr. Vaibhav Sharma, Advocate

ORDER

Ld. Counsel for the Respondent is directed to comply with the last order dated 17.01.2024 within one week with a copy in advance to the counsel opposite. Learned Counsel for the Petitioner is directed to file short written submissions at least one week before the next date of hearing. List on 19.03.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti